



By E-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-314/1993/4262/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Imtiaz Ali,
Special Judge, CBI, Assam
Additional Court No.II,
Chandmari, Guwahati-03.

Dated Guwahati, the 14th August, 2019.

Sub:- Casual leave.

Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/523 dtd. 13.08.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 22.08.2019, has been granted/rejected.

The Special Judge, CBI, Addl. Court No. I, Guwahati and in her absence the Special Judge, CBI, Addl. Court No. III, Guwahati shall remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-314/93/4263-1A, dated 14.8.19

Copy to:

1. The Special Judge, CBI, Addl. Court No. I, Chandmari, Guwahati.
2. The Special Judge, CBI, Addl. Court No. III, Chandmari, Guwahati.
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)